

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH


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PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 269/09/HDB/2018
NAME OF THE COMPANY	Apex Drugs Ltd
NAME OF THE PETITIONER(S)	Zhejiang Tongxiang Trade (Group) Company Ltd
NAME OF THE RESPONDENT(S)	Apex Drugs Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. SUBASH #	Adv.	9032702007 subash-wat@yalemail.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Operational Creditor is present. He has filed memo stating that notice issued to the Corporate Debtor returned unserved with endorsement "not claimed". Counsel requested Tribunal to treat service as sufficient and that it is deemed service of notice. However acting on this returned postal envelope and endorsement thereon, the Counsel is directed to send notice to the e-mail address of the Corporate Debtor before treating Corporate Debtor as absent. Therefore, Counsel is directed to issue notice to the Corporate Debtor to its e-mail address and file proof of sending notice through e-mail.

List the matter on 14.08.2018.


Member (J)

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